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## RESERVE BANK OF INDIA

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FE.CO.EXD 814/05.31.021/2004-2005

December 13, 2004

The General Manager/ Dy. General Manager / Asstt. General Manager  
Exchange Control Department  
Reserve Bank of India  
Ahmedabad/Bangalore/ Bhopal / Bhubaneshwar / Chandigarh  
Chennai/ Guwahati / Hyderabad / Jaipur / Jammu/ Kanpur / Kochi /  
Kolkata / Mumbai/ Nagpur/ New Delhi/ Panaji/ Patna/ Sringar

Dear Sir,

**Write off of unrealized Export Bills –  
Submission of EBW statement**

Please refer to our circular letter No. FE.CO.EXD.154/05.31.021/2003-04 dated July 28, 2004 in terms of which offices were advised to collect data in form EBW in respect of all write offs permitted by authorised dealers and monitor the receipt of information. As was emphasized during the workshop in Chennai monitoring and analysis of statements received from authorized dealers has to be taken up by Regional Offices. Accordingly in respect of data received through EBW we advise that since the name of the exporter who has been granted write off by the authorized dealer is made available to you, you may check up the overall outstanding and write off allowed of the concerned exporter on the basis of XOS received from all authorized dealers and keep a watch on such exporters. In case any unusual trends / disturbing features are observed the same may be reported to Central Office.

Yours faithfully,

Sd/-

(N.R. Kaul)

Assistant General Manager



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EBW

Statement showing particulars of export bills permitted to be written off for the half year ended \_\_\_\_\_

Name of authorised dealer :

Address :

Code No.:

Sr. No.	GR/SDF/SOFTEX Form No.	Name of the Exporter	Exporter's Code No.	Customs Serial No.	Date of Shipment	Invoice value	Amount of write off	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

Date:

(stamp and Signature of Authorised Dealer)